

Compensation for land acquired for NH-45C

1590. SHRI N. GOKULAKRISHNAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the land acquisition for the new alignment of NH-45C on the Vikravandi-Kumbakonam-Thanjavur section has been completed;

(b) if so, the details thereof and the amount of compensation paid to farmers/owners of land in this section, as per Government's norms and guidelines;

(c) whether the quantum of compensation has been fixed for the land belonging to villages in Cuddalore district in Tamil Nadu and by when the compensation is likely to be paid; and

(d) the reasons for non-payment of compensation to farmers/owners of land belonging to Pinnalur and Miralur villages in Cuddalore district in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) No, Sir.

(b) Land Acquisition Notification under section 3(D) for 422.720 Ha. of land has been published out of total 439.890 Ha. Compensation for the land to be acquired is fixed by Competent Authority for Land Acquisition (CALA) appointed by Government of India. National Highways Authority of India (NHAI) has approved ₹70.02 crore towards compensation awarded so far.

(c) and (d) The award declared by the competent authority for the villages in Cuddalore District including Pinnalur Village is not in accordance with "Right to Fair Compensation in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act 2013" and NHAI has requested CALA to review the award and fix the compensation as per the norms. Award of 16 land owners in Miralur Village has been passed by CALA and compensation amount of ₹90.16 lakh is released by NHAI.

Road Asset Management System

1591. SHRI T. RATHINAVEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is considering to set up an independent body to measure road quality and bringing the entire National Highways network under Road Asset Management System;